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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**  
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**W.P.(C) 2313/2019**  
**ASHOKA BIG VENTURES** ..... Petitioner  
Through: Mr P. Roy Chaudhury,  
Advocate.

versus

**ASSISTANT COMMISSIONER OF INCOME**  
**TAX, CIRCLE -63(1), DELHI** ..... Respondent  
Through: Ms Vibhooi Malhotra, Senior  
Standing Counsel for Revenue.

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**W.P.(C) 2833/2019**  
**KABANA AGRO FOODS** ..... Petitioner  
Through: Mr P. Roy Chaudhury,  
Advocate.

versus

**ASSISTANT COMMISSIONER OF INCOME**  
**TAX, CIRCLE-63(1), DELHI** ..... Respondent  
Through: Mr Ruchir Bhatia, Senior  
Standing Counsel for Revenue.

**CORAM:**  
**JUSTICE S.MURALIDHAR**  
**JUSTICE TALWANT SINGH**

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**ORDER**  
**22.07.2019**

**CM 10767/2019 (exemption) in W.P.(C) 2313/2019**  
**CM 13186/2019 (exemption) in W.P.(C) 2833/2019**

1. Allowed, subject to all just exceptions.



W.P.(C) 2313/2019

W.P.(C) 2833/2019

2. Learned counsel for the Petitioners states that in view of the oral assurance given by learned counsel for the Revenue that the account of the Petitioners will be de-frozen, he seeks leave to withdraw these petitions with liberty to file fresh petitions in case the circumstances so warrant.

3. Dismissed as withdrawn with liberty as prayed for.

A handwritten signature in black ink, appearing to be 'S. Muralidhar'.

S. MURALIDHAR, J.

A handwritten signature in black ink, appearing to be 'Talwant Singh'.

TALWANT SINGH, J.

JULY 22, 2019

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